CENTRAL ADMINISTRATIVE TRIBUNAL

Principal Bench

C.P. No. 685 of 2001 in O.A. No. 366 of 2001



New Delhi, dated this the 7th January, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)

Shri Gyanender Partap Singh, S/o Shri Surinder Partap Singh, R/o 405, Kamla Nehru Nagar, Ghaziabad, U.P.

Applicant

(By Advocate: Shri T.C. Aggarwal proxy counsel for Shri S.K. Gupta)

Versus

- D.K. Sharma,
 Chief Commissioner of Income Tax,
 Meerut Range, Income Tax Bhawan,
 Meerut.
- 2. Shri B.K. Gupta,
 Addl. Director (Income Tax),
 Income Tax Bhawan,
 Meerut.
- 3. Shri S.P. Pant,
 Director (Investigation),
 Income Tax Bhawan,
 Income Tax Office,
 Kanpur, U.P.

.. Respondents

(By Advocate: Shri V.P. Uppal)

ORDER (Oral)

S.R. Adige, VC (A)

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Shri Uppal states that applicant's counsel Shri S.K. Gupta has informed him that he seeks to withdraw the C.P. and file fresh O.A. if any grievance survives.

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- In this connection compliance report in respect of the Tribunal's 2. order in O.A. No. 366 of 2001 has been filed and is allowed to be taken on record.
- Giving liberty as such the C.P. is dropped. Notices discharged. 3.

(Mrs. Lakshmi Swaminathan)

Vice Chairman (J)

Vice Chairman (A)

Karthik